

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 107
(IB)-810/ND/2021
New IA-1527/2023

IN THE MATTER OF:
State Bank of India

... Applicant/Petitioner

Versus

Anuradha Sachdev

... Respondent

Under Section: 95(1) of IBC, 2016

Order delivered on 20.03.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Harshit Walia

For the Respondent :

ORDER

IA-1527/2023: The Applicant who is present in person seeks to withdraw the present application.

In view of the stand taken by the Applicant, **the application is dismissed as withdrawn.** It goes without saying that the Applicant has liberty to approach IBBI for redressal of his grievances. Ordered accordingly.

-sd-

(L. N. GUPTA)
MEMBER (T)

-sd-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)